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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No.218 of 2006
IN
O.A. No.2264 of 2004**

New Delhi, this the 29th day of September, 2006

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)
HON'BLE SHRI N.D. DAYAL, MEMBER (A)**

Shri Charan Pal Singh,
s/o Shri Mukhtiar Singh,
presently residing at S-M-103, Shastri Nagar,
Ghaziabad (U.P.)Applicant.
(By Advocate : Shri S.K. Gupta)

Versus

Shri Amar Nath Chakarverti
Director General,
Central Public Works Department,
Nirman Bhawan, New Delhi.Respondents.

(By Advocate : Shri R.N. Singh for Shri R.V. Sinha)

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

In the light of the Writ Petition against order passed on 7.7.2005 in OA No.2264/2004 dismissed by the Hon'ble Delhi High Court on 12.9.2006, we direct respondents to meticulously in true letter and spirit comply with our directions expeditiously within a period of two months from the date of receipt of a copy of this order. CP stands disposed of. A serious view of the matter would be taken, if the directions are not complied with by the respondents. It is also open for the applicant to revive the present CP, if the directions given in the OA are not complied with by the respondents, in accordance with law, if so advised. Notices are discharged.



**(N.D. DAYAL)
MEMBER (A)**



**(SHANKER RAJU)
MEMBER (J)**

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